

<b>FORM A</b> <b>PUBLIC ANNOUNCEMENT</b> <i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
<b>FOR THE ATTENTION OF THE CREDITORS OF M/S BHALKESHWAR SUGARS LIMITED</b>	
RELEVANT PARTICULARS	
1. Name of corporate debtor	<b>M/s Bhalkeshwar Sugars Limited</b>
2. Date of incorporation of corporate debtor	2nd June, 2000
3. Authority under which corporate debtor is incorporated / registered	RoC Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421KA2000PL0027184
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> Bhalki, Taluka Bhalki, District Bidar, Karnataka, India – 000000. (As per the Master Data available on the MCA portal of the Corporate Debtor)
6. Insolvency commencement date in respect of corporate debtor	<b>25th September, 2025</b>
7. Estimated date of closure of insolvency resolution process	<b>24th March, 2026</b>
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Ritesh R. Mahajan</b> IBBI Registration No. <b>IBBI/IPA-002/IP-N00048/2017-18/10132.</b>
9. Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411 030, Maharashtra. <b>Email:</b> riteshmahajans@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Devgiri, B 203, 2nd Floor, Ganeshmala, Sinhgad Road, Pune – 411 030, Maharashtra. <b>Email:</b> bsicirp@gmail.com
11. Last date for submission of claims	9th October, 2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	The class of creditors could not be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and  (b) Details of authorized representatives are available at:	Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: As mentioned hereinabove under Serial No. 10. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the **M/s Bhalkeshwar Sugars Limited in CP (IB) No. 243/BB/2025 on 25th September, 2025.**

The creditors of **M/s Bhalkeshwar Sugars Limited** are hereby called upon to submit their claims with proof on or before **9th October, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.** **Sd/-**

**Date: 28<sup>th</sup> September, 2025** **Ritesh R. Mahajan**

**Place: Pune** **Interim Resolution Professional**

**For M/s Bhalkeshwar Sugars Limited (Under CIRP)**

**Reg No.: IBBI/IPA-002/IP-N00048/2017-18/10132 AFA Valid up to – 31.12.2025**





150 tonnes of fake cigarettes seized from Italy's largest illegal factory



City	Temp	Weather
Belling	29	19 SNY
Colombo	29	25 TDS
Dhaka	33	25 TDS
Dubai	44	28 SNY
Houston	30	23 TDS
Istanbul	33	21 SNY
London	20	13 SNY
Los Angeles	32	19 SNY
Melbourne	17	5 LC
Moscow	28	13 SNY
New York	26	15 SNY
Singapore	32	25 TDS
Toronto	23	13 SNY
Washington	26	14 SNY

# FBI sacks agents seen kneeling with protesters after George Floyd's death

**WASHINGTON**  
 THE FBI has fired agents who were photographed kneeling during a racial justice protest in Washington that followed the 2020 death of George Floyd at the hands of Minneapolis police officers, three people familiar with the matter said Friday. The bureau last spring had re-assigned the agents but has since fired them, said the people, who insisted on anonymity to discuss personnel matters with The Associated Press.  
 The number of FBI employees terminated was not immediately clear, but two people said it was roughly 20.  
 The photographs at issue showed a group of agents taking the knee during one of the demonstrations following the May 2020 killing of Floyd, a death that led to a national reckoning over policing and racial injustice and sparked widespread anger after millions of people saw video of the arrest.  
 The kneeling had angered some in the FBI but was also understood as a possible de-escalation tactic during a period of protests. The FBI Agents Association confirmed in a statement late Friday that more than a dozen agents had been fired, including military veterans with additional statutory protections, and condemned the move as unlawful. It called on Congress to investigate and said the firings were another indication of FBI Director Kash Patel's disregard for the legal rights of bureau employees.  
 "As Director Patel has repeatedly stated, nobody is above the law," the agents association said. "But rather than providing these agents with fair treatment and due process, Patel chose to again violate the law by ignoring these agents' constitutional and legal rights instead of following the requisite process." An FBI spokesman declined to comment Friday.  
 The firings come amid a broader personnel purge at the bureau as Patel works to reshape the nation's premier federal law enforcement agency.  
 Five agents and top-level executives were known to have been summarily fired last month in a wave of ousters that current and former officials say has contributed to declining morale. AP



Officers kneel with protesters over George Floyd's death on June 4, 2020 | AP

# Drone sightings raise alarm at Danish military facilities

**BERLIN**  
 THE Danish defense ministry said on Saturday that "drones have been observed at several of Danish defense facilities" overnight Friday into Saturday. The renewed drone sightings come after there were several drone sightings in the Nordic country earlier this week, with some of them temporarily shutting down Danish airports.  
 Several local media reported that one or more drones were seen near or above the military Karup Air Base, which is Denmark's biggest military base.  
 The defense ministry refused to confirm the sighting at Karup or elsewhere and said that "for reasons of operational security and the ongoing investigation, the Defense Command Denmark does not wish to elaborate further on drone sightings."  
 The ministry clarified later to public broadcaster DR that reports of additional drone activity at Skrydstrup Air Base and the Jutland Dragoon Regiment referred to sightings that did not occur overnight from Friday to Saturday.  
 Its earlier statement seemed to imply that timing and was widely reported. The ministry could not be reached immediately for confirmation, but a press release on its website referring to the incidents at the base and barracks was dated Thursday — though it did not directly confirm the sightings took place that day.  
 Tensions have been running high in Denmark in recent days after various drone activity, and



A mobile radar installation at Denmark's Pionegaarden military site near Dragør on the Øresund coast, overlooking the sea between Sweden | AP

hundreds of possible sightings reported by concerned citizens could not officially be confirmed. Nonetheless, the public has been asked to report all suspicious activity to police.  
 On Saturday, DR and several other local media reported that in Karup, there were drones in the air both inside and outside the fence of the air base at around 8 pm on Friday, quoting Simon Skeljaer, the duty manager at the Central and West Jutland Police.  
 DR said that for a period of time the airspace was closed to civil air traffic, but that did not have much practical significance as there is currently no civil aviation in Karup.  
 The repeated unexplained drone activity, including over four Danish airports overnight Wednesday into Thursday and a similar incident at Copenhagen Airport, has raised concerns about security in northern Europe amid suspected growing Russian aggression.  
 Flights were grounded in the Danish capital for hours on Monday night.

Day after Bibi's UN snub, airstrikes, shooting kill at least 44 people in Gaza  
**DEIR AL-BALAH**  
 ISRAELI strikes and gunfire killed at least 44 people across Gaza, health officials said Saturday, as international pressure grows for a ceasefire but Israel's leader remains defiant about continuing the war.  
 Among the dead were nine from the same family in a house in the Nuseirat refugee camp, according to staff at Al-Awda Hospital, where the bodies were brought. Five others were killed when a strike hit a tent for the displaced, according to Nasser Hospital, which received the dead. Israel's army said they were not aware of anyone being killed by gunfire Saturday in southern Gaza, and didn't provide immediate comment about the airstrikes.  
 The director of Shifa Hospital in Gaza City told The Associated Press that medical teams there were concerned about Israeli "tanks approaching the vicinity of the hospital," restricting access to the facility where 159 patients are being treated.  
 "The bombardment has not stopped for a single moment," Dr Mohamed Selmiya said. He added that 14 premature babies were treated in incubators in Helou Hospital, though the head of neonatal intensive care there, Dr Nasser Bulbul, has said that facility's main gate was closed because of drones flying over the building. Netanyahu and Trump scheduled to meet as pressure grows. The attacks came hours after a defiant Israeli Prime Minister Benjamin Netanyahu told fellow world leaders at the UN General Assembly Friday that his nation "must finish the job" against Hamas in Gaza. Netanyahu's words, aimed as much at his increasingly divided domestic audience as the global one, began after dozens of delegates from multiple nations walked out of the UN General Assembly hall en masse on Friday morning as he began speaking.

Don asks top court to uphold birthright citizenship curbs  
**WASHINGTON**  
 Lower-court judges have so far blocked them from taking effect anywhere. The Republican administration is not asking the Supreme Court to uphold his birthright citizenship order declaring that children born to parents who are in the United States illegally or temporarily are not American citizens.  
 The appeal, shared with The Associated Press on Saturday, sets in motion a process at the high court that could lead to a definitive ruling from the justices by early summer on whether the citizenship restrictions are constitutional. AP

STUDENTS TO GUIDE ANTI-BULLYING BILL  
 Education Minister Fadhlina Sidek said the Ministry of Education will consider input from primary and secondary students in drafting the Anti-Bullying Bill. The move aims to reflect the views of those most affected by bullying. MOE is also investigating a serious bullying case involving a 14-year-old girl showing trauma and self-harm.

70% RIVERS POLLUTED, ACTION SOUGHT  
 Environment Ministry reported that 70.7% of rivers monitored in the first half of 2025 are moderately polluted, with contamination found at all sites in several provinces. Only 29.3% of rivers, mainly in upper reaches, met quality standards. Five major river basins show worsening pollution trends. Environment Minister Hanif Faisal Nurrofiq emphasised the need for River Water Quality Protection Plans, but only three have been completed. He urged local governments to act, calling for coordinated efforts to restore clean, safe rivers and safeguard citizens' right to a healthy environment.

HEAVY GUNFIRE EXCHANGED AT BORDER AGAIN  
 Thai and Cambodian forces exchanged heavy gunfire and grenades at Chong An Ma in Ban Nam Uen district, Ubon Ratchathani, on Saturday. Cambodian troops reportedly opened fire using hand-held machine guns, prompting Thai forces to return fire. The clash escalated as Cambodian soldiers launched grenades into Thai positions, with Thai forces responding. Authorities say the situation is ongoing, and further details remain under investigation. The incident highlights rising tensions along the Thailand-Cambodia border.

## EXPRESS READ

### Saudi pact 'formalised' transactional ties: Pak

Islamabad: Pakistan's Defence Minister Khawaja Asif has said that the recently signed strategic mutual defence pact with Saudi Arabia has 'formalised' a relationship between the two countries that was previously "a bit transactional". Pakistan and Saudi Arabia last week signed the "Strategic Mutual Defence Agreement" in Riyadh, pledging that any attack on either country would be treated as an "act of aggression against both".

# Lavrov defends Russia-Ukraine war at UN

**UNITED NATIONS**  
 RUSSIA gets the microphone at the UN world leaders' meeting on Saturday, three years into an invasion of Ukraine that the international community has broadly deplored and a that powerful member newly says Ukraine can repel.  
 Russian Foreign Minister Sergey Lavrov is due to give his country's address at the General Assembly, four days after US President Donald Trump said he believed Ukraine can win back all the territory it has lost to Russia. It was a notable tone shift from a US leader who had previously suggested Ukraine would need to make some concessions and could never reclaim all the areas Russia has occupied since seizing the Crimean Peninsula in 2014 and launching a full-scale invasion in 2022.  
 Just three weeks earlier, Russian President Vladimir Putin said his country and the US had a "mutual understanding" and that Trump's administration "is listening to us."  
 Trump's new view came after he met with Ukrainian President Volodymyr Zelenskyy on the sidelines of General Assembly Tuesday — seven months after a televised blow-up between the two in the Oval Office. This time, the doors were closed, and the tenor was evidently different — "a good meeting," as Zelenskyy described it in his assembly speech the next day. For the fourth year in a row, Zelenskyy appealed to the gathering of presidents, prime ministers and other top officials to get Russia out of his country — and warned that inaction would put other countries at risk.  
 "Ukraine is only the first," he said. Unauthorised flights into NATO's airspace — intrusions blamed on Russia — have raised alarm around Europe in recent weeks, particularly after NATO jets downed drones over Poland and Estonia said Russian fighter jets flew into its territory and lingered for 12 minutes. Russia denied that its planes entered Estonian airspace and said the drones didn't target Poland, with Moscow's ally Belarus maintaining that Ukrainian signal-jamming sent the devices off-course. European leaders view the incidents as deliberate provocations to test NATO's response. AP



Syrian FM Asaad al-Shaibani meets Russian FM Sergey Lavrov at the UNGA 80th session in Seoul | AP

**IDFC FIRST Bank Limited**  
 (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)  
 CIN : L65110TN2014PLC097792  
 Registered Office: KRM Towers, 8<sup>th</sup> Floor, Harrington Road, Chetpet, Chennai-600031. TEL: +91 44 4564 4000 | FAX: +91 44 4564 4022.

**APPENDIX IV (Rule 8(1))**  
**POSSESSION NOTICE (For immovable property)**

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 14.06.2025 calling upon the borrower, co-borrowers and guarantors 1. HANAMANTHA BHAYAPPA POOJERI, 2. MANJULA HANAMANTHA POOJERI, to repay the amount mentioned in the notice being Rs. 2,85,044.00/- (Rupees Two Lakh Eighty Five Thousand Forty Four Only) as on 13.06.2025 within 60 days from the date of receipt of the said Demand notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 23<sup>rd</sup> day of SEP 2025.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs.2,85,044.00/- (Rupees Two Lakh Eighty Five Thousand Forty Four Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of the immovable properties**  
 All The Piece Of Parcel Of Property No. VPC No. 21/1 And E-swathu No. 150700103201100035, Area 124.90 Sq. Mtrs., Situated At Seekalwadi Village, Tq: Basavan Bagewadi, Vijayapura, Karnataka-586201. And Bounded As: North : Road, South : Yallavva Kariyappa Madar, West : Aminappa S Hunakunti, East : Road

Date : 23-09-2025  
 Place : KARNATAKA  
 Loan Account No : 50280675

Sd/-  
 Authorised Officer  
 IDFC FIRST Bank Limited  
 (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)

**Repco Home Finance Limited**  
 Kalaburagi Branch: M No. 1-102/4/SF-283, Second Floor, Kandoor Mall, SVP Circle, Kalaburagi-585102

**E-AUCTION SALE NOTICE**  
 Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

Whereas the following Borrowers and Co-Borrowers have borrowed monies from Repco Home Finance Limited, Kalaburagi Branch and the details of the liability is furnished hereunder: Whereas the Company has issued Notice under SARRFAEIACT and the Authorised Officer has taken Possession of the mortgaged properties and issued a Notice on the dates mentioned below and the Company now has decided to sell the properties under Section 8 and 9 of the Security Interest (Enforcement) Rules 2002, in "As is where is condition" and "As is what is condition"

**DATE AND TIME OF E-AUCTION: 11.11.2025, 11.00 a.m. - 12.00 Noon**  
 (with unlimited auto extension of 5 minutes)

Last Date & Time for submitting E-Tenders : 10.11.2025, 4.00 p.m.

S.No.1: Borrower: Mahammad Yusuf, S/o Mr.Mainuddin, Co-Borrower: Mrs.Mehaboobi, W/o Mr.Mahammad Yusuf, Guarantor: Mr.Jabbar Ahmed, S/o Mr.Chittab; Demand Notice Date: 28.03.2022; Amount claimed as per Demand Notice (Account No. 175186000393) ₹ 13,68,154/- as on 26.03.2022 together with further interest, costs and expenses; Possession Taken Date: 26.07.2023; Present Outstanding Amount: ₹ 21,86,078/- as on 19.09.2025.

**DESCRIPTION OF PROPERTY:** All that piece and parcel of immovable property Plot Bearing No.36, TMC No.2-4/12/36 measuring 912 Sq.Mtrs totally measuring 108 Sq.Mtrs situated in Sy.No.14/2, situated at Sahara Colony Asar Mohalla K Nagao Tq Chittapur Dist Kalaburagi with the following boundaries: East: Plot No.35, West: Plot No.37, North: 9 mtr wide Road, South: Plot No.43

**RESERVE PRICE ₹ 22,65,000/- EMD (10% of Reserve Price) ₹ 2,26,500/- Minimum Bid Increment Amount ₹ 25,000/-**

S.No.2: Borrower: Mr.Abdul Raheem, S/o Mr.Khaja, Co-Borrower: Mrs.Shahik Hina Anjum, S/o Mr.A Abdul Raheem, Guarantor: Mr.Yaseem Miya, S/o Mr.Pasha Miya; Demand Notice Date: 24.03.2022; Amount claimed as per Demand Notice (Account No. 1751870000279) ₹ 24,80,924/- as on 23.03.2023 together with further interest, costs and expenses; Possession Taken Date: 05.08.2023; Present Outstanding Amount: ₹ 36,89,011/- as on 19.09.2025.

**DESCRIPTION OF PROPERTY:** All piece and parcel of No.11-18/14/22A constructed on Plot No.17 measuring 40'x60'=2400 sq.ft plinth area 933 situated in Sy.No.113 of Bahamburpudi Vidhya Nagar Tq & Dist: Kalaburagi with the following boundaries: East: Plot No.18, West: Plot No.16, North: Plot No.12, South: 20' wide Road.

**RESERVE PRICE ₹ 88,51,000/- EMD (10% of Reserve Price) ₹ 8,85,100/- Minimum Bid Increment Amount ₹ 75,000/-**

For E-Auction procedure, please contact for M/s.C1 India Pvt.Ltd., Mr.Prabakaran-74182-91709.  
 For inspection of the property the intending bidders may contact the Branch Head, Repco Home Finance Limited, Kalaburagi Branch on all working days between 10 a.m & 5 p.m. Contact Nos. 08472-265553 & 80880 28880.  
 Date: 23.09.2025 Authorised Officer, Repco Home Finance Limited

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S BHALKESHWAR SUGARS LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	M/s Bhalkeshwar Sugars Limited
2. Date of incorporation of corporate debtor	2nd June, 2000
3. Authority under which corporate debtor is incorporated / registered	RoC Bangalore
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15421KA2000PLC027184
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Bhalke, Taluka Bhalke, District Bidar, Karnataka, India - 585328. (As per the Master Data available on the MCA portal of the Corporate Debtor)
6. Insolvency commencement date in respect of corporate debtor	25th September, 2025
7. Estimated date of closure of insolvency resolution process	24th March, 2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Ritesh R. Mahajan IBBI Registration No. IBBI/IPA-002/IP-NO0048/2017-18/10132.
9. Address and email of the interim resolution professional, as registered with the Board	Address: Devgin, B 203, 2nd Floor, Ganeshkhola, Sringga Road, Pune - 411 030, Maharashtra. Email: riteshmahajanrc@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address: Devgin, B 203, 2nd Floor, Ganeshkhola, Sringga Road, Pune - 411 030, Maharashtra. Email: riteshmahajanrc@gmail.com
11. Last date for submission of claims	9th October, 2025
12. Classes of creditors, if any, under clause (b) of subsection (1A) of section 21, ascertained by the interim resolution professional	The class of creditors could not be ascertained at this stage.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: https://ibbi.gov.in/home/downloads Physical Address: As mentioned hereinabove under Serial No. 10. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Bengaluru Bench has ordered the commencement of a corporate insolvency resolution process of the M/s Bhalkeshwar Sugars Limited in CP (IB) No. 243/BB/2025 on 25th September, 2025. The creditors of M/s Bhalkeshwar Sugars Limited are hereby called upon to submit their claims with proof on or before 9th October, 2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties. Sd/- Ritesh R. Mahajan Date: 28<sup>th</sup> September, 2025 Interim Resolution Professional For M/s Bhalkeshwar Sugars Limited (Under CIRP) Reg. No.: IBBI/IPA-002/IP-NO0048/2017-18/10132 AFA Valid up to - 31.12.2025

**POSSESSION NOTICE**

Whereas, the authorized officer of Jana Small Finance Bank Limited under the Securitization And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under section 13 (2) read with rule 3 of the Security Interest (Enforcement) Rules 2002 issued demand notices to the borrower(s)/Co-borrower(s) calling upon the borrowers to repay the amount mentioned against the respective names together with interest thereon at the applicable rates as mentioned in the said notices within 60 days from the date of receipt of the said notices, along with future interest as applicable incidental expenses, costs, charges etc. incurred till the date of payment and/or realisation.

Sr. No.	Loan No.	Borrower/ Co-Borrower/ Guarantor/ Mortgagee	13(2) Notice Date/ Outstanding Due (in Rs.) as on	Date/ Time & Type of Possession
1	31769630001441 & 31769410001237	1) Mr. Mahadev, Also as: Mrs. Chamrinar Bidar Transport, 2) Mrs. Chatura Bai	19.05.2025 Rs. 5,00,699.80 (Rupees Five Lakh Six Hundred Ninety Nine and Eighty Paise Only) due as on 15-05-2025	Date: 25-09-2025 Time: 12:00 PM Symbolic Possession
2	31760530000126	1) Mr. Laxman, 2) Mrs. Tejjamma	15.07.2025 Rs.2,36,628.58 (Rupees Two Lakh Thirty Six Thousand Six Hundred Twenty Eight and Fifty Eight Paise Only) due as on 13-07-2025	Date: 25-09-2025 Time: 11:10 AM Symbolic Possession
3	31769430000444 & 31769410001020	1) Mrs. Sunitha, Also as: M/s. Prabhu Medical, 2) Mr. Pappu Kumar	10.07.2025 Rs.5,95,305.94 (Rupees Five Lakh Ninety Five Thousand Three Hundred Five and Ninety Four Paise Only) due as on 08-07-2025	Date: 26-09-2025 Time: 02:10 PM Symbolic Possession

**Description of the Property:** All that piece and parcel of the immovable property owned and possessed self-acquired Residential Building assigned with GP No.242, bearing E-Swathina No. 150600400500320068, Admeasuring East-West: 15 Meters and North-South: 50 Meter, equivalent to total Area 111.48 Sq.meter, situated at Rudroor Village in Malchapur Gram Panchayat in Bhalke Tq. & Dist. Bidar. Having the following Boundaries: East by: Ambanna, West by: Nanoraa, North by: Road, South by: Azimuddin.

**Description of the Property:** All that piece and parcel of the immovable property owned and possessed of Residential Bearing GP No.272/1, E-Swathina No. 150600402800221956, Which is Admeasuring East-West: 4.572 Meter, North-South: 11.377 Meters, Total Area 51.56 Sq.meters, which is Arsen land Sy.No.11/7\* GP Amilapur situated at Gomali, B Taluk Bidar, District Bidar and the same is Bounded as under: To the East: Nagappa Bhimanna, To the West: Road, To the North: Lalitha Gidhar, To the South: Muralidhar Annarao.

Whereas the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagees, mentioned herein above have failed to repay the amounts due, notice is hereby given to the Borrower's mentioned herein above in particular and to the Public in possession of the properties/ secured assets described herein above in exercise of powers conferred on him under Section 13(4) of the said act read with Rule 8 of the said rules on the dates mentioned above. The Borrower's/ Co-Borrower's/ Guarantor's/ Mortgagees mentioned herein above in particular and the Public in general are hereby cautioned not to deal with the aforesaid properties/ Secured Assets and any dealings with the said properties/ Secured assets will be subject to the charge of Jana Small Finance Bank Limited.

Place: Bidar Sd/- Authorised Officer.  
 Date: 28.09.2025 For Jana Small Finance Bank Limited

**JANA SMALL FINANCE BANK (A Scheduled Commercial Bank)**  
 Registered Office: The Fairway, Ground & First Floor, Survey No.10/1, 11/2 & 12/2B, Old Domlur, Koramangala Inner Ring Road, Next to EGL Business Park, Challaahatta, Bangalore-560071.

**CLASSIFIEDS**

**PUBLIC NOTICE**  
 CHANGE OF NAME

**CHANGE OF NAME**  
 I. SAYEDUNNISSA BEGUM (Old Name)  
 R/O Plot No 29, Near DSC Mess, Bial Colony, Chidri Road, Bidar - 585403 Karnataka State.  
 Have changed my name as **SAYADUNISA BEGUM** (New Name)  
 Vide affidavit Dated: 27-09-2025  
 Sworn before Notary & Advocate Sikenpure Maruti at Bidar.

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**ಭಾರ್ಮೆ ವಿ  
ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ**

(ಭಾರತದ ದಿವಾಳಿತನ ಮತ್ತು ಪಾಪರಿಕೆ ಮಂಡಳಿಯ ನಿಬಂಧನೆಗಳು-2016  
(ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಗಳ ದಿವಾಳಿತನ ನಿರ್ಣಯ ಪ್ರಕ್ರಿಯೆ)ರ ನಿಬಂಧನೆ 6ರ ಅಡಿಯಲ್ಲಿ)

**ಮೆ|| ಭಾಲ್ಟೀಶ್ವರ ಶುಗರ್ಸ್ ಅಖಿಟೆಡ್ಸ್  
ಸಾಲಗಾರರ ಗಮನಕ್ಕೆ**

**ಸಂಬಂಧಿಸಿದ ವಿವರಗಳು**

1.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೆಸರು	ಮೆ   ಭಾಲ್ಟೀಶ್ವರ ಶುಗರ್ಸ್ ಅಖಿಟೆಡ್ಸ್
2.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಣಿ ದಿನಾಂಕ	2ನೇ ಜೂನ್, 2000
3.	ಯಾವ ಪ್ರಾಧಿಕಾರದಡಿ ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರು ನೋಂದಣಿಯಾಗಿದ್ದಾರೆ	ಆರ್.ಒ.ಸಿ ಬೆಂಗಳೂರು
4.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಕಾರ್ಪೊರೇಟ್ ಐಡೆಂಟಿಟಿ ನಂಬರ್/ಲಿಮಿಟೆಡ್ ಲಿಯಾಬಿಲಿಟಿ ಐಡೆಂಟಿಫಿಕೇಶನ್ ನಂಬರ್	U15421KA2000PLC027184
5.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿ (ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	ನೋಂದಾಯಿತ ಕಚೇರಿ: ಭಾಲ್ಟಿ, ತಾಲ್ಲೂಕು ಭಾಲ್ಟಿ, ಜಿಲ್ಲೆ ಬೀದರ್, ಕರ್ನಾಟಕ, ಭಾರತ-585328 (ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಎಮ್.ಸಿ.ಎ ಪೋರ್ಟಲ್ ನಲ್ಲಿ ಲಭ್ಯವಿರುವ ಮಾರ್ಸರ್ ಡಾಟಾ ಪ್ರಕಾರ)
6.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಸಂಬಂಧಿಸಿದಂತೆ ದಿವಾಳಿತನ ಪ್ರಕ್ರಿಯೆ ಆರಂಭ ದಿನಾಂಕ	25ನೇ ಸೆಪ್ಟೆಂಬರ್, 2025
7.	ಸಮಾಪನಾ ನಿರ್ಣಯ ಪ್ರಕ್ರಿಯೆ ಕೊನೆಗೊಳ್ಳುವ ಅಂದಾಜು ದಿನಾಂಕ	24ನೇ ಮಾರ್ಚ್, 2026
8.	ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ಸಮಾಪನಾ ವೃತ್ತಿಪರರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ರಿತೇಶ್ ಆರ್. ಮಹಾಜನ್ ಐಬಿಐಐ ನೋಂದಣಿ ಸಂ. <b>IBBI/IPA-002/IP-N00048/2017-18/10132.</b>
9.	ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಿದಂತೆ ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ಸಮಾಪನಾ ವೃತ್ತಿಪರರ ಹೆಸರು ಮತ್ತು ವಿಳಾಸ	ವಿಳಾಸ: ದೇವಗಿರಿ, ಬಿ 203, 2ನೇ ಮಹಡಿ, ಗಣೇಶಮಾಲಾ, ಸಿಂಘಡ ರಸ್ತೆ, ಪುಣೆ-411 030, ಮಹಾರಾಷ್ಟ್ರ. ಇಮೇಲ್: riteshmahajancs@gmail.com
10.	ಮಧ್ಯಂತರ ನಿರ್ಣಯ ವೃತ್ತಿಪರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ಸಮಾಪನಾ ವೃತ್ತಿಪರರನ್ನು ಸಂಪರ್ಕಿಸಲು ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್ ವಿಳಾಸ	ವಿಳಾಸ: ದೇವಗಿರಿ, ಬಿ 203, 2ನೇ ಮಹಡಿ, ಗಣೇಶಮಾಲಾ, ಸಿಂಘಡ ರಸ್ತೆ, ಪುಣೆ-411 030, ಮಹಾರಾಷ್ಟ್ರ. ಇಮೇಲ್: bslicirp@gmail.com
11.	ಕ್ಲೇಮ್‌ಗಳ ಸಲ್ಲಿಕೆಗೆ ಕೊನೆಯ ದಿನಾಂಕ	9ನೇ ಅಕ್ಟೋಬರ್, 2025
12.	ಮಧ್ಯಂತರ ಸಮಾಪನಾ ವೃತ್ತಿಪರರು ದೃಢೀಕರಿಸಿದಂತೆ ಸೆಕ್ಷನ್ 21ರ ಉಪ ಸೆಕ್ಷನ್ 6 (ಎ) ಕ್ಲಾಸ್ (ಬಿ) ಅನ್ವಯ ಸಾಲಗಾರರ ವರ್ಗಗಳು	ಈ ಹಂತದಲ್ಲಿ ಸಾಲಗಾರರ ವರ್ಗವನ್ನು ಖಚಿತಪಡಿಸಿಕೊಳ್ಳಲಾಗಲಿಲ್ಲ.
13.	ಒಂದು ವರ್ಗದಲ್ಲಿ ಸಾಲಗಾರರ ಪ್ರತಿನಿಧಿಗಳಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಅಧಿಕಾರ ನೀಡಲಾದ ಸಮಾಪನಾ ವೃತ್ತಿಪರರ ಹೆಸರು (ಪ್ರತಿ ವರ್ಗದಲ್ಲಿ ಮೂವರು)	ಅನ್ವಯಿಸುವುದಿಲ್ಲ
14.	(ಎ) ಸಂಬಂಧಿಸಿದ ಭಾರ್ಮೆಗಳು  (ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳ ವಿವರಗಳು ಇಲ್ಲಿ ಲಭ್ಯವಿದೆ.	ವೆಬ್‌ಲಿಂಕ್: <a href="https://ibbi.gov.in./home/downloads">https://ibbi.gov.in./home/downloads</a> ಭೌತಿಕ ವಿಳಾಸ: ಈ ಮೇಲೆ ಕ್ರಮ.10 ರಡಿಯಲ್ಲಿ ಉಲ್ಲೇಖಿಸಲಾದಂತೆ ಅನ್ವಯಿಸುವುದಿಲ್ಲ

ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯ ಮಂಡಳಿ, ಬೆಂಗಳೂರು ಬೆಂಚ್ ದಿನಾಂಕ 25ನೇ ಸೆಪ್ಟೆಂಬರ್ 2025 ರಂದು ಮೆ|| ಭಾಲ್ಟೀಶ್ವರ ಶುಗರ್ಸ್ ಅಖಿಟೆಡ್ಸ್ ಸಿ.ಸಿ (ಐಐ) ನಂ. 243888/2025 ಕಾರ್ಪೊರೇಟ್ ದಿವಾಳಿತನ ಪ್ರಕ್ರಿಯೆಯನ್ನು ಪ್ರಾರಂಭಿಸಲು ಆದೇಶಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ. ಇದರ ಕಾರ್ಪೊರೇಟ್ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ರೆಸಲ್ಯೂಷನ್ ಪ್ಯಾಪರ್ಸ್ ಅನ್ನು ಪ್ರಾರಂಭಿಸಲು ಆದೇಶಿಸಿದೆ ಎಂದು ಈ ಮೂಲಕ ನೋಟೀಸ್ ನೀಡಲಾಗಿದೆ.

ಮೆ|| ಭಾಲ್ಟೀಶ್ವರ ಶುಗರ್ಸ್ ಅಖಿಟೆಡ್ಸ್ ಸಾಲಗಾರರು ದಿನಾಂಕ: 9ನೇ ಅಕ್ಟೋಬರ್ 2025 ರಂದು ಅಥವಾ ಅದಕ್ಕೂ ಮೊದಲು ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳನ್ನು ಪುರಾವೆಗಳೊಂದಿಗೆ ನಮೂದು ಸಂಖ್ಯೆ 10ರ ಮುಂದೆ ನಮೂದಿಸಲಾದ ವಿಳಾಸದಲ್ಲಿರುವ ಐಆರ್.ಸಿ ಕಚೇರಿಗೆ ಸಲ್ಲಿಸಲು ಇಲ್ಲಿ ಕೋರಲಾಗಿದೆ.

ಹಣಕಾಸು ಸಾಲದಾತರು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಇಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಮಾತ್ರ ಪುರಾವೆಯೊಂದಿಗೆ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲ ಇತರ ಸಾಲದಾತರು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಇಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನಗಳ ಮೂಲಕ ಪುರಾವೆಯೊಂದಿಗೆ ಕ್ಲೇಮ್‌ಗಳನ್ನು ಸಲ್ಲಿಸಬಹುದು.

ನಮೂದು ಸಂಖ್ಯೆ 12 ರ ವಿರುದ್ಧ ಪಟ್ಟಿ ಮಾಡಲಾದ ಒಂದು ವರ್ಗಕ್ಕೆ ಸೇರಿದ ಹಣಕಾಸು ಸಾಲಗಾರ, ನಮೂನೆ ಸಂಖ್ಯೆ 13ರ ವಿರುದ್ಧ ಪಟ್ಟಿ ಮಾಡಲಾದ ಮೂರು ದಿವಾಳಿತನ ವೃತ್ತಿಪರರಿಂದ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯ ಆಯ್ಕೆಯನ್ನು, ಭಾರ್ಮೆ ಸಿಎ ನಲ್ಲಿ ವರ್ಗದ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಸೂಚಿಸಬೇಕು.- ಅನ್ವಯಿಸುವುದಿಲ್ಲ

ಕ್ಲೇಮ್‌ಗಳಿಗೆ ತಪ್ಪು ಅಥವಾ ತಪ್ಪು ದಾರಿಗಿಳಿಯುವಂಥ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ದಂಡ ದಿಧಿಸಲಾಗುವುದು. ಸೆಕೆ/-  
ರಿತೇಶ್ ಆರ್ ಮಹಾಜನ್  
ಇಂಟ್ರಮ್ ರೆಸಲ್ಯೂಷನ್ ಪ್ರೊಫೆಶನಲ್

ದಿನಾಂಕ: 28ನೇ ಸೆಪ್ಟೆಂಬರ್ 2025  
ಸ್ಥಳ: ಮಣಿ  
ಮೆ|| ಭಾಲ್ಟೀಶ್ವರ ಶುಗರ್ಸ್ ಅಖಿಟೆಡ್ಸ್ (ಸಿಐಆರ್.ಸಿ ಅಡಿಯಲ್ಲಿ) ಪರವಾಗಿ  
ನೋಂದಣಿ ಸಂಖ್ಯೆ: IBBI/IPA-002/IP-N00048/2017-18/10132 ಎಂಫ್‌ಎ ಇಲ್ಲಯವರೆಗೆ ಮಾನ್ಯತೆ: 31/12/2025

